

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA  
STARRED QUESTION No. \*322  
(TO BE ANSWERED ON 03.01.2019)**

**OPERATION OF MEDIA UNITS**

**\*322. SHRI ASADUDDIN OWAISI:**

Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

- (a) whether any review of operation of media units working under his Ministry was done recently;
- (b) if so, the details thereof;
- (c) whether the Government has asked the States and UTs to restrict airing objectionable contents and unauthorized channels and ensure effective implementation of Cable TV Act and if so, the details thereof;
- (d) whether the Government proposes to install FM transmitters at different places of the country and if so, the details thereof; and
- (e) whether any decisions has been taken by the Government in regard to publications under the Press and Registration Act and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING**

**{COL RAJYAVARDHAN RATHORE (RETD.)}**

- (a) to (e) A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF LOK  
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(a)&(b) Functioning of some of the media units under Ministry of Information & Broadcasting was recently reviewed with a view to bring convergence and synergy, whereby the erstwhile media units, viz., Directorate of Advertising and Visual Publicity (DAVP), Directorate of Field Publicity (DFP) and Song & Drama Division (S&DD) were merged on 8<sup>th</sup> December, 2017 to create a new entity, namely the Bureau of Outreach and Communication (BOC).

(c) The Ministry issued an Advisory under Cable Television Networks (Regulation) Act, 1995 on 8<sup>th</sup> July, 2016 to the Authorised Officers in the State Governments/UT administrations, to ensure that only Satellite Channels permitted by the Union Government are transmitted by Cable Operators. The registered Multi Service Operators (MSOs) have also been directed not to carry on their networks the Satellite TV Channels which are not permitted by the Government.

(d) At present, 486 FM Transmitters of All India Radio (AIR) are installed across the country, and approval has been granted for installation of another 145 transmitters.

(e) Registration of publications, including newspapers, is done by Registrar of Newspapers for India (RNI) under the provisions of Press Registration of Books Act, 1867 and the extant procedure laid down for this purpose.

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